SECTION PIL (WRIT)

MATTER FOR : 21.03.2023
COURT NO. : 04
ITEM NO. : 27

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 880 OF 2020
(Under Article 32 of the Constitution of India)
WITH
I.A. NO. 79129 , 115585 of 2020 & 34931 of 2021
(Applications for Directions and Permission to file Rejoinder Affidavit)
AND
I.A. Nos 159084 , 159153 , 161983 & 163559 of 2021
(Applications For Impleadment, Intervention and exemption from filing duly attested affidavit)
AND
INTERLOCUTORY APPLICATION Nos. 165569 and 1136 of 2022
(Applications for Impleadment)
AND
INTERLOCUTORY APPLICATION NO. D. No. 18206 of 2022
(Application for Permission to file Additional Statement)
AND
INTERLOCUTORY APPLICATION NO. 41095 of 2022
(Application for Permission to file Additional Documents)
AND
AND
INTERLOCUTORY APPLICATION NO. 180914 of 2022
(Application for Directions)

Dr. Joe Joseph & Ors. etc. ….Petitioners

Versus

State of Tamil Nadu & Ors. etc. ….Respondents

OFFICE REPORT

The Writ Petition alongwith applications above-mentioned except I. A. No. 180914 of 2022 and connected matters was listed before the Hon'ble Court on 08.04.2022, when the Hon'ble Court was pleased to inter-alia, pass the following order:-

"XXXX XXXX XXXX

18.The Supervisory Committee may also entertain the representations or suggestions given by the locals and after examining the same in time bound manner,take appropriate measures, as may be advised.

19.We clarify that in absence of nomination of expert member by the State party, the Supervisory Committee shall be free to continue to discharge the task already assigned to it by this Court and also under the 2021 Act.

20.As aforesaid, this is only an interim arrangement until the "regular NDSA"under the 2021 Act becomes fully functional.

21.The matters be notified on 11.05.2022 for submitting compliance-cum-status report by the Supervisory Committee and for consideration of other reliefs.

22.In case of any exigency before the next date of hearing, it will be open to the parties/Supervisory Committee to approach this Court by way of a formal application in that regard."

It is submitted that Copy of this Hon'ble Court's order dated 08.04.2022 was sent to the concerned parties through e-mail/speed post on 08.04.2022/09.04.2022.

It is further submitted that Mr. G. Prakash, Advocate for the State of Kerala/Respondent No. 2 has on 27.04.2022 filed Compliance Report on behalf of State of Kerala and same is placed with the paper books for the kind perusal of the Hon'ble court.

It is next submitted that Mr. D. Kumanan, Advocate has on 04.05.2022 filed Compliance Report on behalf of State of Tamil Nadu and same is placed with the paper books for the kind perusal of the Hon'ble Court.

It is further submitted that Mr. T. G. N. Nair, Advocate has on 06.05.2022 filed "Reply/Response of the Petitioner to the Proposal dated 05.04.2022 filed on behalf of Respondent No.3" and same is placed with the paper books for the kind perusal of the Hon'ble Court.

It is lastly submitted that Mr. T. G. N. Nair, Advocate for the petitioners has on 23.11.2022 filed an Application for Direction. The said Application is registered as I. A. No. 180914 of 2022 and placed with the paper books for the kind perusal of the Hon'ble Court.

It is next submitted that Mr. G. Prakash, Advocate has on 16.03.2023 filed Reply to I. A. No. 180914 of 2022 on behalf of State of Kerala and same is being circulated for the kind perusal of the Hon'ble Court.

It is lastly submitted that Mr. James P Thomas, Advocate has on 16.03.2023 filed Vakalatnama/Appearance on behalf of the petitioners after taking No objection from erstwhile Advocate viz Mr. T.G.N. Nair, Advocate.

The Writ Petition alongwith applications above mentioned is listed before the Hon'ble Court with this office report for orders.

Dated this the 17th day of March, 2023.

Sd/-
ASSISTANT REGISTRAR